

Annexure B.

Para wise details of Status of Action Taken Notes (As on 31.01.2016) (Compliance Audit)

Sl.No.	Name of the Ministry	No. of Year of Report	CX/ST	Para No	DAP No	Para Title
1	Finance	12 of 2009-10	CX	2.6	148	Incorrect availing of exemption
2	Finance	28 of 2011-12	CX	1.2	82B	Irregular availing of cenvat credit
3	Finance	7 of 2015	CX	6.3.1	4D	Non-detection of incorrect availing of Cenvat Credit on common input services
4	Finance	4 of 2015	ST	6.3.1	21A	Service Tax under Import of services
5	Finance	4 of 2015	ST	7.3.1	62D	Service Tax collected but not deposited into Govt. account
6	Finance	4 of 2015	ST	7.4.1.6	87D	Other Cases

Pending With Audit

Sl. No.	Name of the Ministry	No. of Year of Report	CX/ST	Para No	DAP No	Para Title
1	Finance	12 of 2009-10	CX	2.2.1	98	Incorrect availing of exemption
2	Finance	7 of 2015	CX	Chapter II		Central Excise duty on Iron and Steel Products and articles thereof
3	Finance	7 of 2015	CX	Chapter III		Central Excise duty on Petroleum, Oil and Lubricant products
4	Finance	7 of 2015	CX	Chapter IV		Scrutiny of Central Excise returns
5	Finance	4 of 2015	ST	6.4.1	20A	Irregular availing of Cenvat Credit on ineligible invoices
6	Finance	4 of 2015	ST	6.2.2	26A	Works Contract Service
7	Finance	4 of 2015	ST	7.4.1.2	31D	Non-payment of Service Tax
8	Finance	4 of 2015	ST	7.4.1.4	3D	Non-payment of Service Tax
9	Finance	4 of 2015	ST	Chapter II		Service Tax liability in Insurance Sector
10	Finance	4 of 2015	ST	Chapter III		Service Tax liability in Port Sector
11	Finance	4 of 2015	ST	Chapter IV		Service Tax liability on Mandap Keeper's
12	Finance	4 of 2015	ST	Chapter V		Scrutiny of Service Tax returns

Para wise details of Status of Action Taken Notes (As on 31.01.2016) (Performance Audit)

Sl.No.	Name of the Ministry/Dept.	No. of Year of Report	CX/ST	Title
ATN not received				
NIL				

Pending with Ministry

Sl.No.	Name of the Ministry/Dept.	No. of Year of Report	CX/ST	Para Title
1	Finance	11 of 2004	CX	Review on call book
2	Finance	7 of 2007	CX	Review on excise duty on plastic and articles thereof
3	Finance	PA 6 of 2008	CX	Review on refunds
4	Finance	PA 24 of 2009-10	CX	Review on Excise duty on Iron and Steel and articles of Iron and Steel
5	Finance	25 of 2011-12	CX	Review on commissionerate ranges and divisions (CDR)
6	Finance	29 of 2014	CX	Administration of Prosecution and Penalties in Central Excise and Service Tax
7	Finance	11 of 2005	ST	Review on service tax on consulting engineers services, architects services and interior decorator's services
8	Finance	7 of 2007	ST	Review on service tax on management consultant's services, scientific or technical consultancy services, technical testing and analysis services & technical inspection and certification services

Pending with audit

Sl.No.	Name of the Ministry/Dept.	No. of Year of Report	CX/ST	Para Title
1	Finance	11 of 2004	CX	Review on Determination of assessable value under new section 4 (Transaction Value)
2	Finance	11 of 2005	CX	Review on excise duty on motor vehicle for transport of persons and goods
3	Finance	6 of 2006	CX	Review on excise duty on inorganic and organic chemicals
4	Finance	7 of 2007	CX	Review on provisional assessment
5	Finance	PA 6 of 2008	CX	Review on excise duty on aluminium, copper and articles thereof
6	Finance	11 of 2010-11	CX	Review on excise duty on pharmaceutical products
7	Finance	30 of 2010-11	CX	Review on Cenvat Credit Scheme
8	Finance	33 of 2014	CX	Central Excise Administration in Automotive Sector
9	Finance	11 of 2004	ST	Review on service tax on advertisement services and courier services
10	Finance	6 of 2006	ST	Review on service tax on manpower recruitment agency's services and security agency's services
11	Finance	PA 6 of 2008	ST	Review on service tax on rent-a-cab scheme operators' services, photography services and health club fitness centre services
12	Finance	PA 24 of 2009-10	ST	Review on Service Tax on Business Auxiliary Services
13	Finance	25 of 2010-11	ST	Review on Service Tax on Construction Services
14	Finance	9 of 2013	ST	Levy and collection of service tax on import of services